GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF LEGAL AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 585 TO BE ANSWERED ON THURSDAY, THE 2nd DECEMBER, 2021

DEFINING THE LIMITS OF SEDITION LAWS

585. DR.V. SIVADASAN:

Will the Minister of Law and Justice be pleased to state:

- (a) Whether Government is aware of the reports of the Supreme Court instructing to define the limits of sedition laws;
- (b) Whether Government intends to fix any clear boundaries for sedition charges; and
- (c) If not, the reasons therefor?

ANSWER

MINISTER OF LAW AND JUSTICE (SHRI KIREN RIJIJU)

(a) to (c): The provision of section 124A of the Indian Penal Code, 1860 defines the offence of sedition which clearly lays out the scope and ambit of what constitutes the offence of sedition. The Hon'ble Supreme Court in few matters seeking direction for declaring section 124A Indian Penal Code as unconstitutional or void has issued notice upon Union of India and the matters are pending.
